NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No.94/2017 IN CP No.99/2016 RT CP No.97/Chd/Hry/2017

Under Sections 433, 434 and 439 of the Companies Act, 1956

In the matter of:

M/s Aggregate Solutions 1/5-B, Second Floor, Asaf Ali Road, New Delhi -110002.

.....Petitioner

Versus

M/s K.K.Buildmart Pvt.Ltd & Anr.

144, First Floor, Sector 31,

Gurgaon-122001.Respondents

Order delivered on: 24.10.2017

Coram: Hon'ble Mr. Justice R.P. Nagrath, Member(Judicial)

For the petitioner: Mr.Anurag Jain, Advocate.

For the Respondents: None.

Learned counsel for petitioner seeks to withdraw the instant petition. Dismissed as withdrawn without any liberty to file fresh petition.

Sd/-

(Justice R.P.Nagrath) Member (Judicial)

October 24, 2017